

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINICIPAL BENCH

CP 335/2004 OA No.486/2004

New Delhi this the 6th day of January, 2005

Hon'ble Shri V.K.Majotra, Vice Chairman (A) Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Amrit Lal, S/0 Shri Chiranji Lal, Ex.S.P.A. Under Carriage and Wagon Supdt., North Central Railway, Tundla

..Petitioner

(By Advocate Shri S.N.Anand proxy for Shri B.S. Mainee)

## **VERSUS**

- Shri I.P.S.Anand, General Manager, North Central Railway, Allahabad.
- Shri Sri Prakash,
  Divisional Railway Manager,
  North Central Railway, Allahabad.

..Respondents

(By Advocate Shri Rajinder Khatter)

## ORDER (ORAL)

## Hon'ble Shri V.K.Majotra, Vice Chairman (A)

Learned counsel of the respondents referred to annexure R-1 dated 20.10.2004 whereby respondents have considered the applicant's representations dated 5.5.2003 and 16.9.2003 and reinstated the applicant on duty as Technician III and posted under SSE/C&W/ALD. Learned counsel of the applicant stated that basically the applicant's grievance has been redressed by the respondents. However, the applicant be given liberty is a gitate in case of survival of any grievance. CP as such disposed of. Notices are

M/s

dropped. Liberty is granted to the applicant that in case any grievance still survives, he shall have liberty to agitate on that.

(Mrs. Mecra Chhibber) Member (I)

6.1.05

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